

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 212
(IB)-1081(PB)/2020

IN THE MATTER OF:

Rajeev Kumra & Ors.

Vs.

M/s. CHD Developers Ltd.

.... Petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 31.05.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Piyush Singh, Ms. Aditi Sinha, Advs. for FC

For the respondent

Mr. C S Gupta for Corporate Debtor

ORDER

Matter is reopened for hearing on 07.06.2021.

SD/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

SD/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)